

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO. II

Excise Appeal No. 87552 of 2017

(Arising out of Order-in-Original No. 84/CEX/COMMR/2017 dated 31.03.2017 passed by Commissioner of Central Excise & Customs, Aurangabad.)

M/s. Hifield AG Chem. India Pvt. Ltd.Appellant

VERSUS

Commissioner of Central Excise & Service Tax, AurangabadRespondent

APPEARANCE:

None for the Appellant

Shri Sanjay Hasija, Supdt., Authorised Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/86546 / 2021

Date of Hearing: 28.07.2021
Date of Decision: 28.07.2021

PER: BENCH

When the matter was called for hearing today, learned AR for the Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad